

MAKING COURTROOM PRACTICES RESPONSIVE TOWARDS VICTIMS OF SEXUAL OFFENCES

Organized under the aegis of the Committee to deal with Matters
Pertaining to Sexual Offences & Child Witnesses.

Date: September 08th & 09th, 2018

Venue: Conference Room, District Courts Saket, New Delhi.

- The participants are requested to reach the venue of captioned conference by 09:30 AM sharp and are requested to be punctual in each session.
- The participants are not required to wear uniform, but should be dressed in formals.
- The participants are requested to keep their mobile phones switched off during the conference.
- Conference Folder will be provided at the time of registration on the first day of training.
- Contents of Folder
 - CD containing Study Material.
 - Pen.
 - Notepad.
 - Schedule of the Training Programme.
 - Guidelines for recording of evidence of vulnerable witnesses in criminal matters
 - Feedback Form.
- Please fill up Feed Back form and leave at your desk at the end of programme.
- Parking & Entry-Exit Arrangements chart is overleaf.

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PARKING & ENTRY-EXIT ARRANGEMENTS

ENTRY PERIPHERY GATES:

1.	Judicial Officers	:	Gate No.1 and 6
2.	Public Prosecutors, Advocates & Police Personnel	:	Gate No.2
3.	Court Staff	:	Gate No.1

PARKING

1.	Judicial Officers	:	Surface Parking Residence side and Lock-up side.
2.	Public Prosecutors, Advocates & Police Personnel	:	Parking adjacent to Lawyers' Block
3.	Court Staff	:	Parking-upper basement court building.

EXIT

1.	Judicial Officers	:	Gate No.1, 2 and 6
2.	Public Prosecutors, Advocates & Police Personnel	:	Gate No.2, 3
3.	Court Staff	:	Gate No.1